Circular No.14 /2006-Cus

F. No.528/9/2006-Cus(TU) Government of India Ministry of Finance Department of Revenue Central Board of Excise & Customs

Dated the 17th April, 2006.

Sub: Clarification in respect of plant site verification for finalization of project imports - reg.

I am directed to invite your attention to the Board's instructions vide F. No. 521/192/90-Cus. TU dated 18.2.1994 and the suggestion made on the requirement of plant site verification certificate to ensure proper utilization of goods imported as project imports.

2. The issue was examined by the Board with respect to the Project Import Regulations, 1986 and the instructions issued therein. Under the Project Import Regulations, governing the procedure for registration of contracts, assessment and clearance of goods under heading 9801, there is a specific requirement to be fulfilled by the importer to submit a statement indicating the details of goods imported together with necessary documents of proof for checking on value, quantity, installation or any other document required by proper officer for finalization of contract.

3. Further in respect of Government Departments and Public Sector Undertakings the requirement of furnishing cash security was also waived under project imports as per Board's circular No.89/95 dated 9.8.95. In view of the above, Board has decided that the requirement for plant site verification for actual installation of goods under project import can be fulfilled by means of a certification from the head of the PSU/ Government undertaking in the rank of Chairman/Executive Director specifying the individual items were actually installed in the project site.

4. The above instructions may be brought to the notice of all concerned for effective implementation and the pending project import assessments may be finalized early. Please acknowledge receipt of this circular.